## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 87/(MAH)/2010 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2016

NAME OF THE PARTIES:

Jer Rutton Kavasmaneck

V/s.

M/s. Gharda Chemicals Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 & 59 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

| S. No. | NAME                                      | DESIGNATION | Start.    |
|--------|---|-------------|-----------|
|        | ABHISHER ADKE                             | ADVOCATE    | SIGNATURE |
|        | Advocate for Ritors<br>16 Legaris Postner | ۵           | Maly.     |

Suggesta Choudhaug Advocate for Relitioner 1/6 Ahrudo

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## Order CP No.87/397-398/CLB/MB/MAH/2010

At request of the Respondent Counsel for further time for filing reply, this Bench hereby grants 10 days as last chance to file reply to the Amended Petition failing which right of filing reply will be waived and rejoinder if any, within 10 days thereof.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)